

# Bill Summary

## The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019

- The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019 was introduced in Rajya Sabha on January 9, 2019 by the Minister of Tribal Affairs, Mr. Jual Oram.
  - The Constitution (Scheduled Tribes) Order, 1950, specifies the tribal and tribal communities which are deemed to be Scheduled Tribes. The
- Bill amends Part VI of the Order which specifies the Scheduled Tribes in Karnataka.
- It amends the Order by substituting: (i) “Naikda, Nayaka” with “Naikda, Nayaka (including Parivara and Talawara)”, and (ii) “Siddi (in Uttar Kannada district)” with “Siddi (in Belagavi, Dharwad and Uttar Kannada districts)”.

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